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LOK SABHA

Friday, 31st August, 1956

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12-04 P.M.

PAPER LAID ON THE TABLE

NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): Sir, I beg to lay on the Table a copy of the Central Excises Notification No. 9-CER/56, dated the 18th August, 1956, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library See No. S-352/56].

BUSINESS ADVISORY COMMITTEE

FORTY-FIRST REPORT

Sardar Hukam Singh (Kapurthala-Bhatinda): Sir, I beg to present the Forty-first Report of the Business Advisory Committee.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following four messages received from the secretary of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Pro-

cedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 24th August, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 24th August, 1956 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Travancore-Cochin Appropriation (No. 2) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 28th August, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this

[Secretary]

House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iv) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill, 1956, by Dr. Raghbir Singh, which has been passed by the Rajya Sabha at its sitting held on the 24th August, 1956."

ANCIENT AND HISTORICAL
MONUMENTS AND ARCHAEOLOGICAL
SITES AND REMAINS
(DECLARATION OF NATIONAL
IMPORTANCE) AMENDMENT
BILL.

Secretary: Sir, I lay the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill, 1956, by Dr. Raghbir Singh, as passed by Rajya Sabha, on the Table of the House.

BUSINESS OF THE HOUSE

Shri Kamath (Hoshangabad): Sir, you and the House will recollect that the Minister of Parliamentary Affairs announced in the House last week that the Scheduled Castes and Scheduled Tribes (Amendment) Bill will be taken up soon after the consideration and passing of the Constitution (Ninth Amendment) Bill. But a reference to the Statement of Objects and Reasons of the Scheduled Castes and Scheduled Tribes (Amendment) Bill will show that the Government has taken a decision with regard to additions and deletions from the existing lists of scheduled castes and scheduled tribes on the basis of the

Backward Classes Commission Report. I submit the Backward Classes Commission Report has not been made available to the House so far and without that Report, discussion of this Bill in this House would be premature and even futile and fatuous. So, I would request you to see that the Backward Classes Commission's Report is taken up first, and the Bill taken up subsequently.

The Minister of Home Affairs (Pandit G. B. Pant): The report will be placed on the Table of the House tomorrow.

Shri Velayudhan (Quilon cum Mavelikkara — Reserved — Sch. Castes): Will we have time to study it?

Pandit G. B. Pant: The Bill will come up about a week later.

RESOLUTION RE DRAFT MINING
LEASES (MODIFICATION OF
TERMS)—concl'd.

Mr. Speaker: The House will now take up further consideration of the following Resolution moved by Shri K. D. Malaviya on the 30th August 1956, namely:

"This House approves the draft Mining Leases (Modification of Terms) Rules, 1956, framed under sub-section (1) of Section 7 of the Mines and Minerals (Regulation and Development) Act, 1948, and laid on the Table of the House on the 22nd August, 1956."

Out of the two hours allotted for this Bill, we have already taken one hour and thirty minutes. The balance is thirty minutes.

The Minister of Natural Resources (Shri K. D. Malaviya): I am thankful to the House for a number of suggestions that the Government received yesterday in connection with the Rules that were laid a number of days back for the adoption by the House. But